

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

9.

IA 4496(MB)2024
IN C.P. (IB)/1042(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 01.10.2024

NAME OF THE PARTIES: Piramal Capital & Housing Finance Limited
Vs
Earleen Real Estate Developers Private Limited

SECTION: 7, 12(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Nikita Mandaniya, Ld. Counsel for the Applicant present.
2. Ongoing through the records, it is found that the E-voting of the COC has not mentioned in the Application. Accordingly, Counsel for the Applicant intends to withdraw the present application. Permission granted.
3. In view of the above, IA-4496(MB)2024 is **dismissed as withdrawn.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)